

Repealed by Act. 36 of 1957.

263

6

THE NATIONAL CADET CORPS (AMENDMENT) ACT,

1952.

No. LVII OF 1952



[11th August, 1952]

An Act further to amend the National Cadet Corps Act, 1948.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the National Cadet Corps (Amendment) Act, 1952.

2. **Amendment of section 12, Act XXXI of 1948.**—In sub-section (1) of section 12 of the National Cadet Corps Act, 1948, for clause (i), the following clause shall be substituted, namely:—

“(i) two members to be elected by the House of the People and one member to be elected by the Council of States annually.”

Price anna 1 or 1½d.